

(ग) उस पर क्या कार्यवाही की गई है ?

**कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) :** (क) भारतीय राज्य फार्म निगम के रायबूर फार्म में उगायी गई 1977-78 की कपास को फसल को अभी काटा नहीं गया है। हालांकि, वनस्पति संरक्षण उपाय अपनाए गए थे लेकिन विशिष्ट वायु सम्बन्धी परिस्थितियों और फिर नवम्बर, 1977 में नूकान के आने के कारण भीषण कीट आक्रमण की वजह से उत्पादन प्राग्भिन्न अनुमानों से कम रहेगा। तथापि, यह कहना ठीक नहीं होगा कि नुकसान करोड़ों रुपयों में होगा। वर्तमान अवस्था में यह कहना सम्भव नहीं होगा कि इस कारण से फार्म को निवल हानि होगी।

(ख) ग्राम (ग) भारतीय राज्य फार्म निगम द्वारा दम बात की विस्तृत व गहराई में छानबीन की जा रही है कि क्या कोटा के अचानक आक्रमण से इस नुकसान का रोकना या समाप्त किया जा सकता था। उसके पश्चात् ही उपयुक्त कार्यवाही की जायेगी।

#### Correspondence Course in LL.B.

4317 SHRI MANORANJAN BHAJTA Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) the names of Universities offering LLB Courses privately or by correspondence at present;

(b) whether the Degrees given by these Universities are considered at par with other regular Degrees, if not, the reasons, and

(c) whether Government propose to direct more Universities to start correspondence courses in Law and other subjects, and if so, details thereof?

#### THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) According to information furnished by the University Grants Commission, the Universities which allow certain categories of person to appear privately in the LL.B. examination are. A. P. Singh University, Rewa, Berhampur University, Indore University, Jabalpur University, Ravi Shankar University, Raipur, Sambalpur University, Utkal University, Bhubaneswar and Vikram University, Ujjain. A proposal of the Jammu University for instituting a two-year LL.B. (Academic) Course through Correspondence has been accepted. The Universities of Madurai and Mysore also offer Correspondence Course for Bachelor of General Laws.

(b) Degree in law obtained either privately or through Correspondence Courses is not recognised for purposes of enrolment as advocates in accordance with the Bar Council of India Rules, 1975 framed under the Advocates Act, 1961

(c) Government have no proposal to direct any University to start correspondence courses in Law. As far as other subjects are concerned, it is expected that the needs for higher education will be met by Universities to the extent possible by offering facilities through non-formal channels.

#### Industrial Licence to Cadbury to make Apple Juice

4318. SHRI BIHARAT SINGH CHOWHAN Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Ministry are considering to give an Industrial licence to Cadbury to make Apple Juice concentrate;

(b) what new technology will Cadbury be able to bring to India;

(c) how will this affect the State owned unit in Himachal Pradesh; and